

arms licence without waiting for the police report, if the same is not received within the prescribed time. With a view to ensure that an arms licence is granted after police verification in each and every case, it has been proposed to Amend the Arms Act to (i) specify a period of 60 days for the purpose of police report required under section 13(2) and (ii) to delete the proviso to Section 13(2A), so that the licensing authority is obliged to take into account the report of the police authorities before grant of an arms licence.

Strengthening rural policing

1105. SHRI N.K. SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government has since prepared a blueprint for focusing on "Rural policing";
- (b) if so, the details thereof;
- (c) whether the infrastructure of rural policing in the country is very poor thereby giving more scope to criminals/militants etc. to attack;
- (d) if so, whether the Union Government in discussion with State Governments proposes to strengthen rural policing in the country; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (e) The Bureau of Police Research and Development has been asked to prepare a "National Blueprint on Police Issues" which is in advanced stage of finalization.

Terrorist outfits sneaked into India

1106. SHRI RAJKUMAR DHOT: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that foreign intelligence agencies informed Government in April-May, 2010 onwards that some members of terrorist outfits have sneaked into India to create problems, targeting small towns and North-East areas;
- (b) if so, the details thereof;
- (c) whether any one of them has been apprehended so far;
- (d) whether similar information was gathered by Indian agencies also;